

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
**(Office of the Registrar General at Jammu)**

\*\*\*\*\*

**Subject:- Acceptance of Challans manually- reg.**

**ORDER**

**No:** 608 of 2026/RG/GS **Dated:** 23/4/2026

In continuation to the High Court Order Nos. 619 of 2025/RG/GS dated 25.04.2025, Order No. 1147 of 2025/RG/GS dated 13.08.2025, Order No. 1816 of 2025/RG/GS dated 06.12.2025, Order no. 123 of 2026 dated 30.01.2026 and Order No. 226 of 2026/RG dated 16.01.2026, the arrangement of acceptance of challans manually from Anti-Corruption Bureau, J&K, is extended till 31.05.2026, under the same terms and conditions as stipulated in the aforementioned order, with the explicit condition that no further extension shall be granted.

Besides, the ACB and the Crime Branch shall convene a joint meeting at the earliest to resolve the technical issues and shall take all necessary steps to ensure that the system for uploading of data is made fully functional within the extended period.

**By Order.**

**No:** 17001-100/RG/GS

  
(M.K. Sharma)  
Registrar General  
Dated: 23/4/2026

**Copy of above forwarded to the:**

1. Principal Secretary to the Hon'ble Chief Justice, High Court of J&K and Ladakh.
2. Secretary to Hon'ble Mr./Mrs. Justice \_\_\_\_\_  
.....for kind information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh;
4. Registrar Computers (I.T), High Court of J&K and Ladakh;
5. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;  
.....for information
6. All Principal District and Sessions Judge, UTs of J&K and Ladakh for information and necessary action. Further, you are also requested to get the same circulated amongst the Presiding Officers of all the Criminal Courts functioning under your jurisdiction for information and further necessary action at their end.
7. Inspector General of Police, Crime Branch, J&K, Jammu
8. Director Anti Corruption Bureau, J&K, Srinagar/Jammu.
9. CPC-e Courts, High Court Main Wing, Jammu.  
.....for information and necessary action
10. Incharge NIC, High Court of J&K and Ladakh, Srinagar for information and uploading the same on the official website of High Court.
11. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
12. Order file

  
Registrar General